

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 107/TT/2017**

**Subject** : Petition for truing up of transmission tariff for 2009-14 period and determination of tariff for 2014-19 period in respect of four assets under transmission system associated with Parbati-III HEP in Northern Region.

**Date of Hearing** : 13.2.2020

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member

**Petitioner** : Power Grid Corporation of India Limited (PGCIL)

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 18 Others.

**Parties present** : Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Amit K Jain, PGCIL  
Shri R.B. Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BRPL  
Shri Sanjay Srivastav, BRPL  
Shri Azad Akber, PKTCL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for combined assets, Asset-1: 400 kV D/C Parbati Pooling Point-Amritsar line alongwith associated bays, Asset-2 : 80 MVAR bus reactor at Parbati Pooling Point alongwith associated bays under transmission system associated with Parbati-III in Northern Region and final and truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Asset-3 : LILO of 2<sup>nd</sup> ckt of Parbati-II-Koldam T/L at Pooling station and LILO at Parbati-III, Asset-4 : LILO of 2<sup>nd</sup> ckt of Parbati-II-Koldam T/L at Pooling Station alongwith associated bays and LILO of Parbati-III.

2. The representative of the Petitioner submitted that the arguments were already heard in the matter and order is reserved. However, the matter was kept pending for



disposal of Petition No.91/TT/2012. The tariff for two of the assets covered in the instant petition for 2009-14 period was allowed in Petition No.91/TT/2012 against which the Petitioner filed an Appeal before Appellate Tribunal for Electricity and the Appellate Tribunal for Electricity in judgment dated 16.7.2018 in Appeal No.281 of 2016 and 81 of 2017 has remanded back Petition No.91/TT/2012 for reconsideration. The Commission vide order dated 5.2.2020 disposed of Petition No.91/TT/2012. The representative of the Petitioner has submitted that accordingly the instant petition may be disposed on the basis of the submissions made already in the petition.

3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

